

ITEM NO.14

COURT NO.5

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8414/2022

(Arising out of impugned final judgment and order dated 21-04-2022 in CWP No. 25873/2021 (O&M) passed by the High Court Of Punjab & Haryana At Chandigarh)

SUKHWINDER SINGH BHATIA

Petitioner(s)

VERSUS

BAR COUNCIL OF PUNJAB AND HARYANA & ORS.

Respondent(s)

(IA No.68079/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Kuldeep Sood, Adv.
Mr. Neeraj Srivastava, Adv.
Dr.(Ms.) Neetu Rathore, Adv.
Mr. Suhail Malik, Adv.
Mr. Ronak B., Adv.
Mr. Shakti Kanta Pattanaik, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing C/C of
the impugned judgment is allowed.

Learned counsel for the petitioner contends
that in view of the passage of more than six months
since the elections were held and the tenure of the
elected persons being one year, he is confining his
submissions to ensuring that in future a proper

voters' list is drawn and elections in accordance with the proper drawn out list of voters are held. It is his submission that instead of the High Court disposing of the petition, this aspect should have been ensured.

Issue notice to the respondents returnable in six weeks.

A copy of the order to accompany the notice.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)